

"ITEM NO.2

COURT NO.9 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 17306-17308/2015
(Arising out of impugned final judgment and order dated 11/11/2014
in ITA No. 113/2014, ITA No. 114/2014 and ITA No. 219/2014 passed
by the High Court of Judicature at Allahabad)
BROWN & SHARPE INC.

(PRESENTLY KNOWN AS HEXAGON METROLOGY INC.) Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

(With interim relief and office report)

Date : 26/09/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Udit Naresh, Adv.

Ms. Kavita Jha, Adv.

For Respondent(s) Mr. A. N. S. Nadkarni, ASG.

Ms. Swarupama Chaturvedi, Adv.

Mr. Zoheb Hussain, Adv.

Mr. Jai Dehadrai, Adv.

Mr. S. S. Rebello, Adv.

UPON hearing the counsel the Court made the following

O R D E R

A prayer has been made for filing counter affidavit.

Counter affidavit has not been filed in spite of the
last opportunity granted. However, having regard to the
nature of issue involved, we give one more opportunity to the
respondents to file counter affidavit within four weeks. It
will, however, be subject to payment of Rs.10,000/- as costs
which shall be paid to the Supreme Court Legal Services
Committee.

Rejoinder may be filed within two weeks thereafter.

List the petitions after six weeks.

(Nidhi Ahuja) (Tapan Kr. Chakraborty)

Court Master Court Master